

GOVERNMENT OF INDIA  
MINISTRY OF TRIBAL AFFAIRS  
**LOK SABHA**  
**UNSTARRED QUESTION NO- 2305**  
TO BE ANSWERED ON- 13/12/2021

**ST STATUS TO VALMIKI BOYAS COMMUNITY**

2305. SHRI TALARI RANGAIAH:

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) whether the Government has received the report of Satyapal Committee on inclusion of Valmiki Boyas of plain areas of Andhra Pradesh in the ST list.
- (b) if so, the details thereof;
- (c) whether the Government is planning to sanction ST status to the Valmiki Boya Community;
- (d) if so, the details thereof; and
- (e) if not, the reasons therefor?

**ANSWER**

MINISTER OF STATE FOR TRIBAL AFFAIRS  
(SHRI BISHWESWAR TUDU)

(a) & (b): This Ministry has received a report prepared by a team lead by Dr. P.D. Satya Pal Kumar, Head, Department of Anthropology from State Government of Andhra Pradesh for inclusion of Valmiki / Boya community in list of STs of Andhra Pradesh.

(c) to (e): The Government of India on 15.6.1999 (further amended on 25.6.2002) has laid down the modalities for deciding the claims for inclusion in, exclusion from and other modifications in Orders specifying Scheduled Castes and Scheduled Tribes lists. As per the modalities, only those proposals which have been recommended and justified by the concerned State Government / UT Administration and concurred with by Registrar General of India (RGI) and National Commission for Scheduled Tribes (NCST) are to be considered and legislation amended. All action on the proposal is taken as per these approved modalities.

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